# Central Administrative Tribunal Lucknow Bench, Lucknow

R.A.No.41/2008 in O.A.No.456/2007

Friday, this the 5th day of December 2008

## Hon'ble Shri Shanker Raju, Member (J) Hon'ble Dr. Veena Chhotray, Member (A)

- 1. Union of India through the General Manager Northern Railway, Head Quarters Office Baroda House, New Delhi
- 2. The Divisional Railway Manager Northern Railway, Hazratganj, Lucknow
- 3. The Financial Advisor & Chief Accounts Officer Northern Railway, Head Quarters Office Baroda House, New Delhi

..Applicants

#### Versus

M.C. Joshi aged about 67 years Son of late Shri N.D. Joshi R/o 548/309, Mohani Sadan, Surya Nagar, Rajajipuram Lucknow-226017

..Respondent

### ORDER (in circulation)

#### Shri Shanker Raju:

The respondents in RA try to re-agitate the issue. The contentions having been taken into consideration and erroneousity in law is a subject matter of appropriate proceeding. Accordingly, RA is dismissed in circulation in the light of decision of Apex Court in **State of West Bengal** v. **Kamal Sen Gupta**, 2008 (9) SCALE 509.

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( Dr. Veena Chhotray ) Member (A) S. Rayn

(Shanker Raju) Member (J)

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